

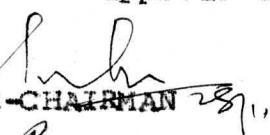
Order dated 28.11.2003

None appeared for the applicant when called, nor the applicant did appear in person.

We have heard Shri S.B.Jena, learned Addl. Standing Counsel and perused the materials available on record. Shri Jena has drawn our attention to the order ~~issued~~ dated 25.8.2003 passed by the disciplinary authority (copy of which has been annexed to M.A.707/03), wherein the Superintendent of Post Offices, Koraput Division, in consequence of setting aside the order of conviction of the applicant by the competent Court of Law, has set aside the order of dismissal of the applicant and thereby the applicant has been placed under suspension w.e.f. 13.4.1998. Shri Jena, therefore, submitted that in view of the above order dated 25.8.2003, this O.A. has become infructuous.

Having examined the facts and circumstances of the case and having heard Shri Jena, we are of the view that there remains nothing to be adjudicated in this O.A. and therefore, this O.A. has become infructuous and we dispose it off accordingly.

In view of disposal of the O.A. as above, M.A.707/03 is disposed of with liberty to the applicant to approach the Tribunal, if so advised.


VICE-CHAIRMAN 28/11/2003
S.
MEMBER (JUDICIAL)

Four copies of final
order dt. 28.11.03
issued to counsel
for both sides.


S. S. Ch. 11/12/03

De
1.12.03